

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 192/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2020**

Name of the Company: Shreenath Ceramics Industries
V/s
New Vardhman Vitrified Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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- 1.
- 2.

**ORDER
(through video conferencing)**

Advocate, Mr. Kamlesh Vaidankar appeared on behalf of the Petitioner.

Advocate, Mr. Harmish K Shah appeared on behalf of the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed a pursis to withdraw the instant petition as the matter has been settled.

The permission is granted.

Accordingly, **CP(IB) 192/2019** is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL
Dated this the 18th day of December, 2020


MANORAMA KUMARI
MEMBER JUDICIAL